

**THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC. VII-110/2011/5886/A**

From :- Shri Saptarshi Garg,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Ankur Bhuyan, Counsellor,  
cum i/c Principal Judge,  
Family Court, Dhubri.

Dated Guwahati, the <sup>16<sup>th</sup></sup> August, 2022.

Sub:- **Casual leave with station leave permission.**

Ref:- Letter No. FC.XII-1/2019/450/E Dated 11.08.2022.

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 18.08.2022 & 20.08.2022 with permission to leave the station, from the evening of 17.08.2022 till the morning of 22.08.2022.** Further, the Chief Judicial Magistrate, Dhubri and in his absence the in-charge Chief Judicial Magistrate, Dhubri, has been allowed to remain in charge of the Family Court, Dhubri during the period.

Yours faithfully,

sdl-

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-110/2011/5887-5888/A, dated 16.08.2022**

- Copy to:
1. The Chief Judicial Magistrate, Dhubri.
  2.  The Project Manager, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**

*Rolo*